

[Dr. V. K. R. V. RAO]

Merchant Shipping Act, 1958. [*Placed in Library. See No. LT-1755/67.*]

NAVAL CEREMONIAL CONDITIONS OF SERVICE
AND MISELLANEOUS (FIFTH AMENDMENT)
REGULATIONS

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : I beg to lay on the Table a copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulations 1967, published in Notification No. S. R. O. 25-E in Gazette of India dated the 16th November, 1967, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT-1756/67.*]

NOTIFICATIONS UNDER ALL INDIA SERVICES
ACT, ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : I beg to
lay on the Table—

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) G. S. R. 1547 published in Gazette of India dated the 21st October, 1967, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (ii) G. S. R. 1548 published in Gazette of India dated the 21st October, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) The All India Services (Study Leave) Amendment Regulations, 1967, published in Notification No. G.S.R. 1595 in Gazette of India dated the 28th October, 1967.
- (iv) G. S. R. 1597 published in Gazette of India dated the 28th October, 1967, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (v) The Indian Administrative Service (Appointment by Promotion) Fifteenth Amendment Regulations, 1967,

Published in Notification No. G.S.R. 1682 in Gazette of India dated the 11th November, 1967.

[*Placed in Library. See No. LT-1757/67.*]

(2) A copy of Notification No. G. S. R. 1720 published in Gazette of India dated the 18th November, 1967 making certain amendment to the Schedule to the Police-Force (Restriction of Rights) Act, 1966, under sub-section (2) of section 5 of the said Act. [*Placed in Library. See No. LT-1758/67.*]

12.42 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 1967-68

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. C.
PANT) : Sir, on behalf of Shri Morarji
Desai, I beg to present a statement showing
Supplementary Demands for Grants in respect
of Budget (General) for 1967-68.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following message received from the Secretary
of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 14th November, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.43 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIFTEENTH REPORT

SHRI KHADILKAR (Khed) : I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

SHRI S. M. BANERJEE : Sir, I do not want to raise any controversial issue; since you have rejected the Adjournment Motion,

I am not prepared to refer to them. But this House is interested to know one thing, because yesterday, men, women and children were mercilessly beaten by the police who were coming in the bus. I would request you to ask the hon. Home Minister to make a statement tomorrow at least on that matter.

MR. SPEAKER : I am proceeding to the next item of business.

12.44 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्री प्रकाशवीर शास्त्री (हापुड़) : अभी आपने जो रिपोर्ट सदन में गैर सरकारी सदस्यों के बिलों और प्रस्तावों के सम्बन्ध में प्रस्तुत की है उसमें एक विधेयक संसद् का एक अधिवेशन दक्षिण भारत में किये जाने के बारे में भी है। यह अधिवेशन हैदराबाद या बंगलौर में किये जाने के बारे में है। कमेटी ने इसकी बी कैटेगरी का विधेयक माना है। क्योंकि सदन के अधिकांश सदस्य इस विषय में दिलचस्पी रखते हैं इसलिए अगर इसको ए कैटेगरी का विधेयक मान लिया जाए तो अच्छा हो ताकि जल्दी ही इस पर सदन के विचार जानने का अवसर मिल सके।

MR. DEPUTY-SPEAKER : I have just presented the report. When it comes here for adoption you can raise this issue and not now.

12.45 hrs.

TAXATION LAWS (AMENDMENT)
BILL—Contd.

श्री मधु लिमये (मुंगेर) : मैं मंत्री महोदय से इस बिल के बारे में एक खुलासा चाहता हूँ। मैं जानना चाहता हूँ कि इस आर्डिनंस के जरिये वा इस विधेयक के जरिये इनको कितनी आमदनी होगी, क्या इसका अनुमान लगाया गया है। उनके जवाब में यह बात शायद नहीं आई इसलिए मैं यह सवाल पूछ रहा हूँ।

बिस्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : एनुटी डिपोजिट के अन्तर्गत
M87LSS/67—7

श्री मधु लिमये : मैं पूरा पूछ रहा हूँ, तीन चार सुझाव दिये हैं उन सब के बारे में मैं पूछ रहा हूँ।

श्री कृष्ण चन्द्र पन्त : एनुटी डिपोजिट स्कीम के अन्तर्गत जो आमदनी होगी उसके आंकड़े तो मेरे पास हैं। करीब दस करोड़ रुपये की अतिरिक्त आमदनी होने की आशा है। मैंने कल भी बताया था . . .

श्री मधु लिमये : एंटरटेनमेंट।

श्री कृष्ण चन्द्र पन्त : एंटरटेनमेंट से कितना फर्क पड़ेगा या छः प्रतिशत से नौ प्रतिशत करने पर कितना बढ़ेगा, इसके आंकड़ें मेरे पास नहीं हैं।

श्री मधु लिमये : इस विचित्र स्थिति को आप देखिये। एक विधेयक पेश किया जाता है। उस पर मंत्री महोदय का पहला भाषण होता है। फिर जवाबी भाषण होता है। लेकिन जरूरी आंकड़े सदन को नहीं दिये जाते हैं। जब नया टैक्स लादा जाता है या घटाया जाता है तो कुछ तो अनुमान आपके पास होना चाहिये।

SHRI K. C. PANT : Whenever a precise estimate is possible, we give it in the Financial Memorandum. But we do not speculate. It is very difficult to say how much people will spend, what the allowance will be, whether they will observe the necessary discipline or not etc. It is very difficult to say whether people will pay their taxes in time or not. These will be speculative and I would not hazard any figure.

MR. DEPUTY-SPEAKER : We will now take up clause-by-clause consideration.

There is no amendment to clause 2.

The question is :

“That clause 2 stand part of the Bill.”

*The motion was adopted.
Clause 2 was added to the Bill.
Clause 3 was added to the Bill.*